

✓ 09.08.2011

O.A. No. 316/2008

**Hon'ble Justice Shri Alok Kumar Singh, M(J)**  
**Hon'ble Shri S.P.Singh, Member (A)**

Sri R.C.Singh for applicant  
Sri Pankaj Awasthi for Sri A.K.Chaturvedi.

This O.A. was filed for setting aside impugned adverse remarks contained in Annual Confidential Report for the year 1999-2000. Lastly an Affidavit was given by the applicant along with Application No. 568/2011 saying in para 10 of the affidavit that no decision has been conveyed to the applicant against the aforesaid adverse remarks. But today, learned counsel for the applicant submits that now the respondents No. 2 and 3 have allowed the representation and they have expunged the adverse remarks and therefore, this O.A. has become in-fructuous.

Sri Pankaj Awasthi learned brief holder for Sri A.K. Chaturvedi for respondents No. 2 and 3 has nothing to say against it.

In view of the above, this OA. stands disposed of having become in-fructuous. No order as to costs.

*✓*  
Member (A)

*AS*  
Member (J)

HLS/-

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*decreed. 9-8-2011*  
*for GND*  
*12-8-2011*